

ITEM NO.20

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 4354/2022

[Arising out of impugned final judgment and order dated 16-11-2021 in MS No. 5871/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GYANESHWAR SINGH

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P. LUCKNOW & ORS.

Respondent(s)

(IA No. 35636/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 35637/2022 - EXEMPTION FROM FILING O.T.; IA No. 35639/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Prem Prakash, AOR
Mr. Aditya Harsh, Adv.
Mr. Tarush, Adv.

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Udit Bhardwaj, Adv.

Mr. Avinash Sharma, AOR
Ms. Akanksha Kapoor, Adv.
Mrs. Damyanti Juneja, Adv.
Mr. Gaurav Kumar, Adv.
Mr. Jayender S. Chandail, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for
and is allowed two weeks' further time to seek the
details of the heirs and legal representatives of

the deceased respondent No.6 and to move necessary application for substitution.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)